

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
RAJYA SABHA
QUESTION NO 27.07.2009
ANSWERED ON
ENTERTAINMENT TAX EVASION BY CABLE OPERATORS .

2471

Dr. Yogendra P. Trivedi

Will the Minister of HEALTH AND FAMILY WELFARE INFORMATION AND BROADCASTING be pleased to state :-

- (a) whether the Maharashtra Government has raised to demand with the Central Government for amendment in the Cable Television Network Regulation Act, 1995 to provide for cancellation of licences of those cable operators who indulge in evasion of entertainment tax;
- (b) if so, whether Government has accepted this demand; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING

(SHRI C. M. JATUA)

(a): Yes, Sir.

(b) and (c): The amendment of the Cable Television Networks (Regulation) Act, 1995 in the light of the recommendations of Telecom Regulatory Authority of India regarding "restructuring of cable services" received by the Government is under the consideration of the Government. The proposal of the State Government will also be taken into consideration while deciding the matter.